

**SUPREME COURT OF INDIA**

Jaising

Vs.

State of Maharashtra

Crl.A.No.815 of 2006

(P.P.Naolekar and Lokeshwar Singh Panta,JJ.)

31.01.2008

**ORDER**

1. Having heard the arguments of the learned counsel appearing for the parties and gone through the judgments of the courts below and the evidence of the witnesses particularly the eye witnesses PW.8 and PW.9, we do not find any infirmity in the judgment passed by the trial court and that of the High Court upholding the conviction and sentence of the accused-appellant. The criminal appeal is, accordingly, dismissed.